

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
IB-58/ND/2020

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 03.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

No one is present on behalf of both the parties at the time of hearing of the matter. Therefore, in the interest of justice, matter is adjourned to 14.01.2020.

- S d -

(V.K. Subburaj)
Member (T)

- S d -

(P.S.N. Prasad)
Member (J)